

SPECIAL LOK ADALAT IN

HON'BLE SUPREME COURT

From 29.07.2024 to 03.08.2024

If you wish to settle your case(s) pending before the Hon'ble Supreme Court through this Special Lok Adalat by way of compromise, you may contact any nearest office of District Legal Services Authority at the earliest, but not later than 28.07.2024 for getting your case listed in the Special Lok Adalat scheduled to be held from 29.07.2024 to 03.08.2024.

Category wise details of the cases to be taken up in the Special Lok Adalat scheduled to be held in the Hon'ble Supreme Court is as under: -

- Labour matters
- Cheque bounce matters (Section 138 NI Act)
- Accident Claim Cases (Motor Accident Claim)
- Other compensation matters
- Family Law matters
- Services related matters
- Rent matters
- Academic matters
- Maintenace related issues

- Mortgage matters
- Consumer Protection matters
- Transfer Petitions (Civil and Criminal)
- Matters relating to Recovery of amount
- Criminal Compoundable matters
- Land Disputes matters
- Other Civil matters

For more information, please contact/call the office of nearest District Legal Services Authority or visit the websites of the respective State Legal Services Authorities or High Court Legal Services Committee, as per the below mentioned details:-

Punjab State Legal Services Authority, SAS Nagar (www.pulsa.punjab.gov.in) ms@punjab.gov.in 0172-2216690 82848-66885 Haryana State Legal Services Authority, Panchkula (www.hslsa.gov.in) hslsa.haryana@gmail.com 0172-2560245 90419-60688 State Legal Services Authority, U.T. Chandigarh (www.chdslsa.gov.in) slsa-chd@nic.in 0172-2742999 7087112348 High Court Legal Services Committee, Punjab and Haryana High Court, Chandigarh (www.highcourt.chd.gov.in) secretary-hclsc@phhc.gov.in 0172-2718223 7404257682